

Central Administrative Tribunal Principal Bench: New Delhi

O.A. No.727/2002

This the 11th day of October, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J) Hon'ble Shri V.K. Majotra, Member (A)

- 1. Shri A.N. Sharma
 S/o late Shri G.P. Sharma
 G.B.S.S., G-Block, Vikas Puri,
 New Delhi-110010.
- 2. Smt. Asha Bansal
 W/o Shri Ajay Bansal
 R/o B-16, S.S. Ramprasth Colony,
 Gaziabad, U.P.
- 3. Shri T.P. Sharma, S/o Shri Devi Ram R/o B-116, Nanak Pura, New Delhi-110021.
- 4. Shri D.D. Sharma, S/o Shri P.S. Gaur, R/o 61-B, AD Block, Shalimar Bagh, Delhi-110088.
- 5. Smt Harjeet Kaur W/o Shri P. Jeet Singh R/o B-7/34, Safadarjung Enclave, New Delhi-110029.
- 6. Shri V.P. Rana S/o Shri Ghasita Singh R/o RZ 101/11A, Mohan Nagar, Pankha Road, New Delhi-110040.

-Applicants

(None Present)

Versus

- 1. Lt. Governer of Delhi Raj Niwas, Delhi-110054.
- 2. Govt. of NCT of Delhi through its Chief Secretary, Player's Building, I.P. Estate, New Delhi.

The Secretary, Education, Govt. of NCT of Delhi, Old Sectt., Delhi-110054.

4. The Director of Education, Govt. of NCT of Delhi, Old Sett., Delhi-110054.

-Respondents

(By Advocate: Shri J.A. Chaudhary, proxy for Shri George Paracken)

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ORDER (Oral)

Hon'ble Smt. Lakshmi Swaminathan. Vice-Chairman (J)

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Counter reply on behalf of respondents has been filed on 11.9.2002 and is on record with copy sent to the learned counsel for the applicants sent by registered post.

Learned proxy counsel for respondents has 2. submitted that the reliefs prayed for by the applicants have since been granted by the respondents and the OA has now become infructuous. He has also submitted a copy of the order issued by the respondents dated 20.9.2002, copy placed on record. In this order, it has been stated that on the recommendations of the Departmental Promotion Committee, the competent authority is pleased to promote Lecturers (Physical Education) to the posts Supervisor (Physical Education) on regular basis in the pay scale of Rs.6500-200-10500 plus usual allowances admissible under the Rules with immediate effect. We note that the six applicants in the present OA have been included in the list of 11 Lecturers (Physical Education) who have been promoted to the post of Supervisors (Physical Education). One of the main reliefs prayed for by the applicants in the OA was for a direction to the respondents to convene the DPC meeting to consider their claims for promotion to the post of Supervisors (Physical Education) and to consider promoting them against 13 vacant posts of Supervisors (Physical Education) from the due dates with all consequential benefits.



- 3. Noting the aforesaid promotion order passed by the respondents dated 20.9.2002, we agree with the submissions of the learned proxy counsel for respondents that the main reliefs prayed for by the applicants have been granted and the OA has now become infructuous. Perhaps it is because of the promotion order passed by the respondents that none has been appearing for the applicants after the first date when the OA was listed i.e., on 19.3.2002.
- 4. In view of the above facts and circumstances of the case, OA is disposed of as having become infructuous. No order as to costs.

(V.K. Majotra) Member (A) (Smt. Lakshmi Swaminathan) Vice-Chairman (J)

cc.